

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

1(ND) 2017 in CP of 124(ND) 2016

CORAM:

**PRESENT: SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
09.11.2017**

NAME OF THE COMPANY: Ms Mukta Devi Bagla Vs. Unitech Ltd.

SECTION OF THE COMPANIES ACT: 424

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : None

For the Respondent (s) : None

ORDER

This execution has been filed on behalf of the Decree Holders. No particulars have been submitted as to which asset is required to be attached towards satisfaction of the claim. Several opportunities have already been given. Vide order dated 18.8.2017 a final opportunity was given to the Decree Holder to prosecute the Execution Petition further.

None is present on behalf of the Decree Holder, neither any details furnished. No further opportunity can be given.

Dismissed in default and for non-prosecution.

J Sd-
(Ina Malhotra)
Member (J)